

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/MP/2014

- Subject : Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee via-a-vis US Dollar and levy MAT as per amendment of section 115 JB of Income Tax Act, 1961.
- Date of hearing : 30.6.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Adani Power Limited
- Respondent : Gujarat Urja Vikas Nigam Limited
- Parties present : Shri Gaurav Dudeja, Advocate, APL
Shri M.G. Ramachandran, Advocate, Prayas Energy Group
Ms. Ranjitha Ramachandran, Advocate, Prayas Energy Group
Ms. Anushree Bardhan, Advocate, Prayas Energy Group
Ms. Poorva Saigal, Advocate, Prayas Energy Group
Ms. Ashwini, Prayas Energy Group
Shri Shubham Arya, Advocate, Prayas
Ms. Swapna Seshadri, Advocate, GUVNL

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner has filed I.A. seeking amending the petition in view of the APTEL`s judgment dated 7.4.2016 in Appeal No. 98 of 2014 and batch matters with liberty to file separate petition regarding remaining issues.

2. The Commission allowed the IA and disposed of the same. The Commission directed the petitioner to serve copy of the amended petition on the respondents by 15.7.2016. The respondents were directed to file their replies on amended petition by

5.8.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 19.8.2016.

3. The petition shall be listed for hearing on 30.8.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**